

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**

*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.09**

**C.P. (IB) No.31/BB/2024**

**IN THE MATTER OF:**

M/s. Surfer Technologies Pvt. Ltd.	...	Petitioner
Vs.		
M/s. Think and Learn Pvt. Ltd.	...	Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 03.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Dhruv Suri  
For the Respondent : Shri Pramod Nair (Sr. Adv.) & Shri Yashowardhan

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. In compliance to the order dated 26.06.2024, the Respondent has filed a memo enclosing proof of payment vide diary no.3789 dated 01.07.2024 and the same is taken on record and accordingly, objections filed by the Respondent vide diary no.2580 dated 01.05.2024 is also taken on record. The Petitioner has filed rejoinder vide diary no.2952 dated 27.05.2024 and the same is on record.
3. Both the parties are directed to file brief synopsis along with the list of dates and events, within a period of one week.
4. **Order Reserved**, subject to make the above compliance.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**